

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 116/1998

JUSTICE SUNANDA BHANDARE FOUNDATION

Petitioner(s)

VERSUS

U.O.I. & ORS.

Respondent(s)

(IA No. 134118/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 13/2015 - DIRECTIONS
IA No. 10/2015 - DIRECTIONS
IA No. 14/2017 - DIRECTIONS
IA No. 11/2015 - EXEMPTION FROM FILING O.T.
IA No. 93954/2018 - EXEMPTION FROM FILING O.T.)

WITH

C.A. No. 11938/2016 (XIV-A)
(ONLY OFFICE FOR DIRECTION IS TO BE LISTED BEFORE HON'BLE COURT
IA No. 130117/2018 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 19-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

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UPON hearing the counsel the Court made the following

O R D E R

This Writ Petition under Article 32 pertains to implementation of the provisions of the Persons With Disabilities (Equal

Opportunities, Protection of Rights and Full Participation) Act, 1995, now replaced by the Rights of Persons with Disabilities Act, 2016.

On 06.03.2020, this Court passed an order directing all the State Governments to file their respective compliance affidavit. The learned counsel for the petitioner(s) Ms. Manali Singhal submits that many of the States are yet to file their response in pursuant to the order passed by this Court on 06.03.2020.

Accordingly, all the States/UTs which have not filed compliance affidavit i.e., Andaman and Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli, Daman and Diu, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Lakshadweep, Ladakh, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand and West Bengal are directed to file their response, in terms of this Court's order dated 06.03.2020, within eight weeks from today. The other States are also permitted to file updated affidavits if something further has happened in pursuant to their last affidavit.

A copy of this order be communicated to the Chief Secretary of all the States/UTs.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR